

# 1172

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI

OA No.810 of 2024

IN THE MATTER OF:

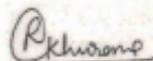
Ashish ... Applicant  
Versus  
State of Haryana ... Respondent

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Date:14.07.2025

Filed  
Through



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# 1173

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI

OA No.810 of 2024

IN THE MATTER OF:

Ashish ... Applicant

Versus

State of Haryana ... Respondent

**RESPONSE ON BEHALF OF HARYANA STATE POLLUTION  
CONTROL BOARD (RESPONDENT NO.3) THROUGH REGIONAL  
OFFICER, PANIPAT**

1. That the said matter was listed before Hon'ble Tribunal on 15.07.2025 where Hon'ble NGT has directed HSPCB to file response regarding action taken by it for environment violations against Respondent No.4 to 7.
2. That as per I.A. No.25 of 2025 filed by Respondent No.5- M/s JBM Environment Management Private Limited Hon'ble NGT has impleaded M/s Pooja Consultation Company, 10, Sector-15, Nest Hospital, Sonapat, Haryana and M/s IND Sanitation Solutions Company, 820, Sector-42, Urban Estate, Gurugram, Haryana as Respondent No.6 & 7.
3. That case for imposition of Environment Compensation on Municipal Corporation, Panipat was sent to the Committee for imposition of Environment Compensation vide Regional Office letter No.HSPCB/PR/2025/711 dated 16/06/2025. A personal hearing to represent his case was given to Municipal Corporation, Panipat on 26/06/2025 by Environment Compensation Assessment Committee (ECAC) where Environment Compensation for Rs.11.22 Laacs has been decided by the ECAC. The final order of the Environment Compensation to be imposed on Municipal Corporation, Panipat is awaited from ECAC. Copy of letter dated 16/06/2025 and copy of personal hearing letter dated 23/06/2025 are attached as **Annexure-R-1 & R-2** respectively.
4. That presently the dumping of garbage in the disputed land has been stopped and waste has been removed from the site but remnants of previous solid waste still observed at site. The said land has been handed over to HVPNL for construction of Sub Station and construction at the site has been started by HVPNL. Photographs (dated 12.07.2025) of the site are attached as **Annexure-R-3**.

*Handwritten signature/initials*

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5. That the status of action taken is submitted for kind consideration of this Hon'ble Tribunal and will abide by the further direction passed by this Hon'ble Tribunal.

Place: Panipat  
Date: 14.07.2025

  
Regional Officer, HSPCB,  
Panipat Region



**HARYANA STATE POLLUTION CONTROL BOARD**  
**SCO No.55, SECTOR-25, HUDA, PANIPAT**

Ph. - (0180) 2672037, Telefax - 2664951, E-mail: [hspcbprps@gmail.com](mailto:hspcbprps@gmail.com)

**MOST URGENT-NGT MATTER**

No.HSPCB/PR/2025/ 711  
 To

Dated 16/06/2025

The Chairman,  
 Haryana State Pollution Control Board,  
 Panchkula.

**Kind Attn: Sh. Satinder Pal, SEE, SWM Cell (HQ)**

**Subject: Recommendation for Levying of Environmental Compensation on the Municipal Corporation, Panipat.**

In this connection, it is submitted that the above said matter is pending before Hon'ble NGT in O.A No.810 of 2024 and same is listed on 15/07/2025. The site was inspected by the committee (as constituted by Hon'ble NGT) on 07/10/2024 and solid waste was found dumped unscientifically. Thereafter, this office recommended environmental compensation of Rs.11,22,240/- to be imposed on concerned agency M/s JBM Environment Management Private Limited, 601, Hemkunt Chambers, 89 Nehru Place, New Delhi vide this office letter No.1747 dated 06/11/2024. The personal hearing for finalization of environmental compensation was held on 04/12/2024 and 21/01/2025 at Head Office, Panchkula. During hearing, Sh. Rajesh Kumar Pandey, representative of the unit informed that it is duty of Municipal Corporation, Panipat to provide the designated site for the storage of MSW and to further transport it to waste energy plant. The other contractors working for road sweeping and drain de-silting are also dumping the road sweeping dust, drain silt and malba at this point. The unit also informed that the waste lying at the site has been cleared therefore, EC may not be imposed on us as MC, Panipat is liable for the same. As per minutes of hearing it was directed to re-examine the case and to follow procedure regarding imposition of environmental compensation.

A show cause notice was issued to MC, Panipat vide this office letter No.1968-69 dated 18/11/2024 for imposition of environmental compensation and for violation of Solid Waste Management Rules, 2016. In reference to the notice MC, Panipat replied that one month time may be granted for the disposal of remaining waste from the site either by shifting to waste to energy plant or by the process of bio-remediation.

The case was fixed for hearing before Hon'ble NGT on 23/04/2025 wherein, respondent No.5 M/s JBM Environment Management Private Limited filed LA No. 25 of 2025 for implementation of M/s Pooja Consultant Company and M/s Ind Sanitation Solution Company which was allowed vide order dated 31/01/2025 by impleading them as respondent No.6 & 7. As per order dated 23/04/2025 HSPCB has been directed to file response regarding action taken by it for environmental violation against respondent No.4 to 5. The following are the respondent for the 4 to 7 in OA No.810 of 2024:

- > Respondent No.4- Municipal Corporation, Panipat
- > Respondent No.5- M/s JBM Environment Management Private Limited
- > Respondent No.6- M/s Pooja Consultant Company
- > Respondent No.7- M/s Ind Sanitation Solution Company

As per Rule 15 of Solid Waste Management Rules Municipal Corporation is responsible for

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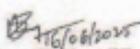
management of solid waste in the urban areas. In the said matter Municipal Corporation, Panipat is the local authority responsible for management of solid waste in municipal area. Therefore, environmental compensation has been proposed upon the Municipal Corporation, Panipat for mismanagement of solid waste. The recommendation is given in table below:-

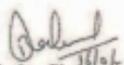
1.	Name & address of the unit	Municipal Corporation, Panipat
2.	Name and designation of the officer(s) inspected the unit	Bhupinder Singh, Regional Officer, Panipat Braham Parkash, SDM, Panipat
3.	Product(s) and bio-products	Waste Dumping Site
4.	Manufacturing process	Solid Waste Dumping Site
5.	Status of CTE	NA
6.	Status of CTO	NA
7.	Date of inspection of the unit	07/10/2024
8.	Date of commissioning	NA
9.	Detail of violation observed during inspection:	Unscientific dumping of solid waste was done at site.
10.	Category of the unit	NA
11.	Complaint/Court case, if any.	NGT Matter (OA No.810/2024)
12.	Detail of sampling and analysis of effluent/air emission exceeding the norms.	Not Required
13.	Reasons for not collection of samples, if not collected.	Solid Waste Dumping Site
14.	Detail of Show Cause Notice for closure and EC issued with date.	Show cause notice issued vide letter 1968-69 dated 18/11/2024
15.	Reply of Show Cause Notice, if any received.	Reply submitted by the unit on 09/12/2024
16.	No. and date of closure order issued by the Head Office.	NA
17.	Compliance of closure order if applicable.	NA
18.	Present status of compliance made by the unit, if any after issue of show cause notice.	Legacy waste still not clear at site.
19.	Cases for levying environmental compensation:-	Unscientific dumping of solid waste was done at site.
20.	Date of last inspection and sampling i.e. prior present inspection (Water and/or Air and/or other pollution).	Not required
21.	Justification of imposing environmental compensation for Last five year.	Not related in present case as per EC equation.
22.	Final reasoned recommendations in respect of EC and documents attached to be verified.	The following deficiencies were found at time of inspection:- I. The legacy waste has been found on the site located at Village Mehrana, Panipat. Quantity was stated to be approx. 360 MT by MC, Panipat. II. No segregation of solid waste was done by the

	Concessionaire. III. No boundary wall of the site was done by the Concessionaire. IV. The waste is dumped in pervious open land and solid waste is causing damage to the upper soil and leachate percolate through soil thus contaminating ground water.	
23.	Environment Compensation to be Levied on Concerned Individual/Authority for Improper Solid Waste Management: EC = Capital Cost Factor x Marginal Average Cost for Waste Management x (Per day waste generation-Per day waste disposed as per the Rules) + O&M Cost Factor x Marginal Average O&M Cost x (Per day waste generation-Per day waste disposed as per the Rules) x Number of days violation took place + Environmental Externality x N Where: Waste Quantity in tons per day (TPD) N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority Simplifying: EC (Lacs Rs.) = 2.4 (Waste Generation - Waste Disposed as per the Rules) +0.02 (Waste Generation - Waste Disposed as per the Rules) x N + Marginal Cost of Environmental Externality x (Waste Generation - Waste Disposed as per the Rules) x N	Recommendation of RO 360 MT of waste has been dumped for period July, 2023 to January, 2024 (214 days) Waste Quantity in TPD=360/214=1.68 EC = 2.4(1.68-0)+0.02(1.68-0)x214 EC = 11.22 lacs
24.	Total Amount calculated	11,22,240/-

Next date of hearing in the said matter has been fixed on 15/07/2025 for submission of action taken report by HSPCB.

DA/NGT order dated 23/04/2025  
Copy of SCN dated 18/11/2024  
Copy of unit reply dated 09/12/2024

  
Kuldeep Singh, AEE  
Field Officer

  
Bhupinder Singh,  
Regional Officer, Panipat

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HARYANASTATEPOLLUTIONCONTROLBOARD  
 C-11, SECTOR-6, PANCHKULA  
 Website-www.hspcb.org.in  
 E-Mail:hspcbssolidwaste@gmail.com  
 Ph:0172-2577870-873

To

M/s Municipal Corporation,  
 Panipat.

**Subject: Personal hearing for finalization of environmental compensation of the Municipal Corporation, Panipat.**

Kindly refer to the subject noted above.

In this connection, it is intimated that the competent authority has given an opportunity of personal hearing to the unit in the matter of Environmental Compensation. The hearing is scheduled for 26.06.2025 at 12:30 P.M in the office of the Member Secretary, HSPCB, C-11, Sector-6, Panchkula.

Therefore, it is requested to depute an authorized representative to attend the personal hearing on the above-mentioned date and venue, alongwith all relevant records pertaining to the matter. The authorized representative shall also carry an authority letter authorizing them to attend the hearing on behalf of the unit.

Digitally signed by  
 MONIKA

Date: 23-06-2025  
 14:46:05  
 Scientist-C(SWM)  
 For Member Secretary

Copy to:-

A copy of the above is forwarded to the following for attending the above said personal hearing on 26.06.2025 at 12:30 P.M.

1. PA to Member Secretary.
2. Chief Environmental Engineer-I
3. Sr .Environmental Engineer (Planning & SWM Cell).
4. Sr. Environmental Engineer (Training Cell).
5. Regional Officer, Panipat Region to attend the said personal hearing on **26.06.2025 at 12:30 P.M** alongwith the relevant record. He is asked to ensure the delivery of notice of hearing to the unit.

